

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 01.01.2009

The Meeting No. 40/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 01.01.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director.	DC(MSME)

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 40/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 40/84-ALC3/2008 **MEETING DATE** : 01.01.2009

Case No.: 2/27/84-ALC3/2008	Party Name:VISHVESVARA ENTERPRISES	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Approved
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	HQ File :01/84/050/00315/AM09/	RLA File :03/95/040/00054/AM09/	Lic.No/Date:0310487239 22.09.2008	
1	<p>Decision: The Committee considered the case as per Agenda and deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 18% wastage on weight basis for export of Textile Protective Respirators/Dust Masks against import of relevant non-woven fabric on repeat basis.</p> <p>The RLA shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:2/31/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Approved																				
	HQ File :01/84/050/00342/AM09/	RLA File :05/24/040/00451/AM09/	Lic.No/Date:0510229287 15.10.2008																					
2	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Ladies Jacket, Style No.114828</td><td>9400 Pcs</td><td>97% cotton 3% spandex dyed woven fabric, GSM-135+/-10%</td><td>2.65 Sq mtrs/Pc</td></tr> <tr> <td>2</td><td>Ladies Top, Style No.F-8829</td><td>9200 Pcs</td><td>55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%</td><td>2.62 Sq mtrs/Pc</td></tr> <tr> <td>3</td><td>Ladies Capri, Style No. F-8829</td><td>6900 Pcs</td><td>55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%</td><td>2.32 Sq mtrs/Pc</td></tr> </tbody> </table>				S. No	Export item	Export Qty.	Import item	Qty. allowed	1	Ladies Jacket, Style No.114828	9400 Pcs	97% cotton 3% spandex dyed woven fabric, GSM-135+/-10%	2.65 Sq mtrs/Pc	2	Ladies Top, Style No.F-8829	9200 Pcs	55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%	2.62 Sq mtrs/Pc	3	Ladies Capri, Style No. F-8829	6900 Pcs	55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%	2.32 Sq mtrs/Pc
S. No	Export item	Export Qty.	Import item	Qty. allowed																				
1	Ladies Jacket, Style No.114828	9400 Pcs	97% cotton 3% spandex dyed woven fabric, GSM-135+/-10%	2.65 Sq mtrs/Pc																				
2	Ladies Top, Style No.F-8829	9200 Pcs	55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%	2.62 Sq mtrs/Pc																				
3	Ladies Capri, Style No. F-8829	6900 Pcs	55% Linen 45% rayon dyed woven fabric, GSM-195+/-10%	2.32 Sq mtrs/Pc																				

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style Nos. mentioned above on the export side.

Case No.:3/31/84-ALC3/2008

Party Name:GOPAL CLOTHING CO P LTD

Meet No/Date:40/84-ALC3/2008
01.01.2009

Status:
Approved

HQ File :01/84/050/00343/AM09/

RLA File :05/24/040/00460/AM09/

Lic.No/Date:0510229341
15.10.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	55% Linen 45% Cotton woven Ladies shorts, GSM-201+/-10%, Style No.5071	47640 Pcs	55% Linen 45% cotton solid dyed sheeting fabric, GSM-201+/-10%	1.37 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style Nos. mentioned above on the export side.

Case No.:1/36/84-ALC3/2008

Party Name:CHELSEA MILLS

Meet No/Date:40/84-ALC3/2008
01.01.2009

Status:
Approved

HQ File :01/84/050/00385/AM09/

RLA File :05/24/040/00546/AM09/

Lic.No/Date:0510231295
21.11.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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Export Product	Import Item	Qty. allowed
98% cotton 2% spandex stretch dyed women's pant (Style No.9451/9465/9478/9479)	1) 98% cotton 2% spandex stretch dyed fabric, GSM- 250+/-10% 2) 100% cotton dyed fabric, GSM- 168+/-10% 3) Snap Buttons 4) Zip Fastners 5) Fusible Interlining	1) 11455 Sq mtrs. 2) 1382.5 Sq mtrs 3) Net to net with accountability clause 4) Net to net with accountability clause 5) 0.27 Sq mtrs/Pc
98% cotton 2% spandex stretch dyed long women's Pant (Style No. 9539/9540/9545)	1) 98% cotton 2% spandex fabric, GSM- 198+/-10% 2) 100% cotton printed fabric, GSM- 168+/-10% 3) Fusible interlining 4) Zip Fastners 5) Poly bags 6) Pumice stone	1) 38918 sq mtrs 2) 5179 Sq mtrs 3) 0.29 Sq mtrs/Pc 4) Net to net with accountability clause 5) Net to net with accountability clause 6) 300 gm/Kg

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style Nos. mentioned above on the export side.

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Case No.:2/36/84-ALC3/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Deferred
HQ File :01/84/050/00386/AM09/	RLA File :07/24/040/00465/AM09/	Lic.No/Date:0710061239 24.11.2008	Defer Date: 29.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to

refer the case to DC(MSME) for their examination and comments. Hence, it was decided to defer the case for re-listing on 29.01.2009.

6	Case No.:6/36/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Approved														
	HQ File :01/84/050/00398/AM09/	RLA File :07/24/040/00487/AM09/	Lic.No/Date:0710061334 26.11.2008															
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-																	
	<table><tr><th>S. No</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr><tr><td>1</td><td>Girls Dress, Style No.Q02535</td><td>2375 Pcs</td><td>100% Linen bleached fabric, GSM-100+/-10%</td><td>1.62 Sq mtrs/Pc</td></tr><tr><td>2</td><td>Girls Dress, Style No.Q02535</td><td>2290 Pcs</td><td>100% Linen dyed fabric, GSM-100+/-10%</td><td>1.62 Sq mtrs/Pc</td></tr></table> <p>The GSM should match in both import & export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style Nos. mentioned above on the export side.</p>				S. No	Export item	Export Qty.	Import item	Qty. allowed	1	Girls Dress, Style No.Q02535	2375 Pcs	100% Linen bleached fabric, GSM-100+/-10%	1.62 Sq mtrs/Pc	2	Girls Dress, Style No.Q02535	2290 Pcs	100% Linen dyed fabric, GSM-100+/-10%
S. No	Export item	Export Qty.	Import item	Qty. allowed														
1	Girls Dress, Style No.Q02535	2375 Pcs	100% Linen bleached fabric, GSM-100+/-10%	1.62 Sq mtrs/Pc														
2	Girls Dress, Style No.Q02535	2290 Pcs	100% Linen dyed fabric, GSM-100+/-10%	1.62 Sq mtrs/Pc														

Case No.:7/36/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Approved
HQ File :01/84/050/00399/AM09/	RLA File :07/24/040/00488/AM09/	Lic.No/Date:0710061335	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies Top Girls Dress, Style No.1Z1091	6700 Pcs	70% cotton 30% silk printed fabric, GSM-40+/- 10%	1.33 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style Nos. mentioned above on the export side.

Case No.:8/36/84-ALC3/2008

Party Name: DIGJAM LIMITED

Meet No/Date: 40/84-ALC3/2008
01.01.2009

Status:
Approved

HQ File : 01/84/050/00400/AM09/

RLA File : 24/24/040/00015/AM09/

Lic.No/Date: 2410023004
27.11.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization as per detailed below: -

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Export item	Export Qty.	Import item	Qty. allowed
Dyed polyester/wool blended fabrics with elastomer yarn, Wool and Polyester	1967.370 kgs	1) Scoured Wool (2) Polyester Tow (3) Elastomer Yarn	1) 1389.59 Kgs. 2) 1012.8 Kgs. 3) Net to net with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:1/37/84-ALC3/2008	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Deferred
	HQ File :01/84/050/00401/AM09/	RLA File :06/24/040/00047/AM09/	Lic.No/Date:0610014703 01.12.2008	Defer Date: 29.01.2009
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm:-</p> <ul style="list-style-type: none"> (i) Detailed specification of synthetic upper material alongwith GSM; (ii) Net weight of PU Sole in export item' (iii) Details of indigenous inputs alongwith their Qty. <p>In view of this Committee decided to defer the case for re-listing on 29.1.2009.</p>			

10	Case No.:3/37/84-ALC3/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:40/84-ALC3/2008 01.01.2009	Status: Deferred
	HQ File :01/84/050/00403/AM09/	RLA File :07/24/040/00502/AM09/	Lic.No/Date:0710061464 02.12.2008	Defer Date: 29.01.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments and to defer the case for re-listing on 29.1.2009.</p>			

11	Case No.:4/37/84-ALC3/2008	Party Name:SADHANA FASHIONS	Meet No/Date:41/84-ALC3/2008 01.01.2009	Status: Approved
	HQ File :01/84/050/00404/AM09/	RLA File :33/24/040/00002/AM09/	Lic.No/Date:3310012143 02.12.2008	
	Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import on net to net basis with accountability clause. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Manual Cases.

Case No. 524	M/s. G.D. Enterprises, Kolkata.
NC 40/09 dt.01.01.2009	F.No.1/84/50/381/AM07/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210095357 dt. 1.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per comments of DIPP by allowing the item of import as applied by the firm i.e in partial modification of its earlier decision. On the export side overall length of the item shall not less than 455 MM and similarly overall width of the item shall not less than 215 MM.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 525	M/s. Lesitech Exports Pvt. Ltd., Kolkata.
NC 40/09 dt.01.01.2009	F.No.1/84/50/011/AM07/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210088389 dt. 18.4.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision : The Committee considered the case as per agenda decided to call the applicant firm for personal hearing before Norms Committee meeting alongwith relevant details, sample and technical person in justification of their request in its meeting to be held on 05.02.2009. The case stands deferred for re-listing on 05.02.2009.

Case No.526	M/s. Shiny Knitwear, Tirupur.
NC 40/09 dt. 01.01.2009	F.No. 01/84/50/055/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 3210037641 dt. 10.4.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Senthil, Processing Managing in the firm, who appeared for personal hearing in this case. It was observed that as per the drawing/sketch submitted, the export product seems to be half sleeve shirt whereas in the application the same is T-Shirt. Besides, firm have also not given the printing area & design for printing of export product (size-wise). Representative of the firm explained that they use the highly modernized machines namely JV5, TX2 1600 for digital printing work. During discussion, representative was advised to submit the above details urgently. Further, the technical members of the Norms Committee felt that a team of NC should visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit of the unit.

Case No.527	M/s. Viraj Syntex (P) Ltd., Kanpur.
NC 40/09 dt. 01.01.2009	F.No. 01/84/50/146/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0610013491 dt. 5.6.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file No.01/84/50/372/AM08/DES-V wherein similar case of the firm have been ratified and defer the case for re-listing on 29.01.2009.

Case No.528	M/s. Singhvi International, Kolkata.
NC 40/09 dt. 01.01.2009	F.No. 01/84/50/052/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0210109333 dt. 20.2.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied by the firm and condone the delay in submission of the information/details.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.529	M/s. Richa & Co., New Delhi.
NC 40/09 dt. 01.01.2009	F.No. 01/84/50/275/AM-09/DES-V
Re-fixation of input output norms against Advance Authorisation No. 0510221058 dt. 27.5.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing the item of import @ 3.40 Sq mtrs/Pc instead of earlier Qty. @ 2.20 Sq mtrs./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.530	M/s. Raghu Exports (India) Pvt. Ltd., Jalandhar.
NC 40/09 dt. 01.01.2009	F.No. 01/84/162/446/AM-09/DES-V
Fixation of DEPB rates for the export of Leather Sofa Cover.	

Decision: The Committee considered the case as per agenda and observed that proposal should contain the Industry data to be issued by the Council of Leather Export, which is an essential input to consider this case. In view of this Committee decided to reject the case. The case may be re-opened only on receipt of the Industry data issued by the Council of Leather Export.

Firm may be informed accordingly.

Case No.531	M/s. Vijay Silk House (Varanasi) Ltd., Mumbai.
NC 40/09 dt. 01.01.2009	F.No. 01/84/162/447/AM-09/DES-V
Regarding reduction of DEPB Credit by Customs at the time of verification – Instructions issued by the O/o the Jt.DGFT's Office, Mumbai.	

Decision : The Committee considered the case as per agenda and decided to refer the case to DEPB Committee for taking their views.

Case No.532	M/s. Bhilad Textiles Industries P. Ltd., Mumbai.
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/162/1148/AM08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454982 dt. 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the report of team of Norms Committee, who visited the unit of M/s Supreme Nonwoven Industries Pvt. Ltd. and defer the case for re-listing on 29.01.2009.

Case No.533	M/s. Bhilad Textiles Industries P. Ltd., Mumbai.
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/162/1149/AM08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454980 dt. 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the report of team of Norms Committee, who visited the unit of M/s Supreme Nonwoven Industries Pvt. Ltd. and defer the case for re-listing on 29.01.2009.

Case No.534	M/s. Beena Coir Works, Alleppey.
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/162/985/AM08/DES-V
Ratification of input output norms against Advance Authorisation No. 1010027692 dt. 18.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.535	M/s. Aspinwall & Co. Ltd., Kerala.
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/162/096/AM09/DES-V
Ratification of input output norms against Advance Authorisation No. 1010029741 dt. 10.6.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the firm of similar export-import item by allowing 3% wastage on the item of import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.536	M/s. Shiny Knitwear, Tirupur
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/50/129/AM09/DES-V
Ratification of input out norms against advance authorization No.3210037801 dated 9.5.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Senthil, Processing Managing in the firm, who appeared for personal hearing in this case. It was observed that as per the drawing/sketch submitted, the export product seems to be half sleeve shirt whereas in the application the same is T-Shirt. Besides, firm have also not given the printing area & design for printing of export product (size-wise). Representative of the firm explained that they use the highly modernized machines namely JV5, TX2 1600 for digital printing work. During discussion, representative was advised to submit the above details urgently. Further, the technical members of the Norms Committee felt that a team of NC should visit the unit of the applicant firm to study the manufacturing process to keep abreast the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit of the unit.

Case No.537	M/s. Shiny Knitwear, Tirupur.
NC 40/09 dt. 01.01.2009	F.No. 01/84/50/137/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.3210037883 dated 29.5.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Senthil, Processing Managing in the firm, who appeared for personal hearing in this case. It was observed that as per the drawing/sketch submitted, the export product seems to be half sleeve shirt whereas in the application the same is T-Shirt. Besides, firm have also not given the printing area & design for printing of export product (size-wise). Representative of the firm explained that they use the highly modernized machines namely JV5, TX2 1600 for digital printing work. During discussion, representative was advised to submit the above details urgently. Further, the technical members of the Norms Committee felt that a team of NC should visit the unit of the applicant firm to study the manufacturing process to keep abreast the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit of the unit.

Case No.538	C.L.R.I., Chennai.
NC 40/AM09 dt. 01.01.2009	F.No. 01/84/162/308/AM09/DES-V
Proposed (Revised) Finished Leather Norms regarding.+	

Decision: The Committee considered the case as per agenda and decided to refer the case to Export Policy Division for their necessary action in consultation with CLE/DIPP in this case.

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